



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

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PART III Judicial Department

Office of the Chief Judicial Magistrate, Thrissur

NOTIFICATION

SCHEDULE

No. B3-4772/2011. 26th June 2015.

Sub:—Establishment of Evening Court at Thrissur —
Notification—reg.

Ref:—Notification No. D7-28651/2006 dated 29-9-2011
of the Hon. High Court of Kerala.

In exercise of the powers conferred by the sub-section (1) of Section 14 of the Code of the Criminal Procedure 1973 (Act 3 of 1974) the Chief Judicial Magistrate, Thrissur hereby defines the areas shown in Column No. II of the schedule to be the local areas within which the persons mentioned in Column No. I of the schedule hereunder may exercise all or any of the powers which may be invested under the code for the period from 1-7-2015 to 31-7-2015.

Column No. I	Column No. II
Name of Officer	Name of Police Station
Sri N. Ramesh, Judicial Magistrate of the First Class (Evening), Thrissur	Thrissur East Thrissur West Traffic Viyyur Ollur Railway P. S., Thrissur Mannuthy Nedupuzha Vanitha P. S., Thrissur City (offences arising within the limits of Thrissur East, West, Nedupuzha, Ollur, Mannuthy, Viyyur and Peechi Police Stations) (Cases coming under section 260 of Cr. P. C. within the above Police Station limits made over by the Chief Judicial Magistrate, Thrissur)

(Sd.)
Chief Judicial Magistrate.